GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE LOK SABHA UNSTARRED QUESTION NO.5498 TO BE ANSWERED ON THE 28TH MARCH, 2018

CEILING ON CONSTRUCTION

5498. SHRI JYOTIRADITYA M. SCINDIA: SHRI KAMAL NATH:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

(a) whether the construction of civilian houses adjacent to various Army, Navy and IAF camps / bases is one of the major factors responsible for terrorists to strike on these installations;

(b) if so, whether the Union Government has fixed any ceiling on construction of houses for civilians near the defence installations;

(c) if so, the details in this regard and whether the ceiling fixed by the Government are properly adhered to and would be re-examined in view of spate of terror strikes on various defence installations; and

(d) if so, the details in this regard?

(a) to (d): Restrictions on building constructions around defence installations are regulated under various Statutes and Rules / Notifications issued thereunder. This includes the Works of Defence Act, 1903, The Cantonments Act, 2006, The Aircraft Act, 1934, Ministry of Civil Aviation, 1934 Gazette Notification SO84(E) dated 14.01.2011 (as revised from time to time).

In order to regulate building constructions around defence installations not covered by such notifications, Ministry of Defence issued interim guidelines on 18.05.2011 for issue of No Objection Certificate (NoC) for construction activities within 500 meters of such installations. The guidelines dated 18.05.2011 have been amended from time to time. The last amendment to the NoC guidelines was issued on 21.10.2016 in respect of security restrictions in 342 Army establishments for construction / repair of civilian houses.

The guidelines for issue of NoC are reviewed and amended from time to time based on security concerns of the defence installations and issues relating to public inconvenience.
